



No.DJA.I/550/1993

High Court of Karnataka,  
Bengaluru,  
Dated: 15.05.2020

**NOTIFICATION**

As per this office Notifications dated 25.03.2020, 16.04.2020 and 30.04.2020, the closure of all the District Judiciary, Family Courts, Labour Courts and Industrial Tribunals in the State upto 16.05.2020 were notified. Further, the period of closure of all the District Judiciary, Family Courts, Labour Courts and Industrial Tribunals in the State is hereby extended till 06.06.2020 for the purpose of Section 4 of the Limitation Act, 1963.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-**  
**(RAJENDRA BADAMIKAR)**  
**REGISTRAR GENERAL**

Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City, Bengaluru.
2. The Chief Judge, Court of Small Causes, Bengaluru.
3. All the Prl. District & Sessions Judges in the State.
4. The Prl. Judge, Family Court, Bengaluru and all the Judges of Family Courts in the State.
5. All the Presiding Officers of Industrial Tribunals and Labour Courts in the State.
6. The Central Project Co-ordinator, High Court of Karnataka, with a request to web host the above Notification under the High Court Website.
7. Notification file.
8. Office Copy.

With a request to circulate the same amongst all the Judicial Officers coming under their Unit.